
(2021) 06 SEBI CK 0021

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 298, 299 Of 2020

Avenue Supermarts Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0021

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : P. N. Modi, Gazal Rawal, Gaurav Joshi, Nidhi Singh, Deepti Mohan, Hersh Choudhary, Nipa Paka, Riddhi Pawar

Judgement

1. Before the hearing could begin, the learned senior counsel Mr. Gaurav Joshi for the respondent contended that they want to file additional affidavit.

Let that be done within two weeks from today. 10 days thereafter to the appellants to file rejoinder, if any. List on July 5, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.